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Title: Regarding assent to the pending bills sent by West Bengal Government.

PROF. SAUGATA ROY (DUM DUM): The Jessop & Co. was a heavy Engineering Company more than 200 years old. It was expert in wielding railway wagons and wheels. It also manufactured road roller and heavy structurals. It had been taken over by Government of India in the early seventies. But ultimately nationalization did not produce good results and the company was disinvested during the NDA regime (1999-2004). The shares were brought by Pawan Ruia of the Ruia group. Dunlop India Ltd. has been engaged in the manufacture & production of automobile tyres and tubes in the unit of Sahagunj, Hooghly and Ambattur, Tamil Nadu. This was also taken over by Pawan Ruia of the Ruia Group. Due to lack of proper and efficient administration the company was facing ruination, workers were not receiving their dues for a substantial period of time. Jessop also went down under the Ruias. The production had stopped and employees were not receiving their dues. In spite of full support of the State Government, the management did not mend their ways.

In February, 2016, the State Government brought forward a legislation to provide for the acquisition and transfer of undertaking of Jessop and Co. and Dunlop India Ltd. This was done to sub serve the interest of the General Public. The workers were to be paid Rupees ten thousand per month till the industries were properly organized. The Bills Jessop & Co. (Acquisition and transfer of undertakings) Bill, 2016 and Dunlop India Ltd (Acquisition and transfer of undertakings) Bill, 2016 were duly passed unanimously by West Bengal Assembly and received assent of the Governor in March, 2016. Subsequently, they were sent to the President of India. Though one year has elapsed since then, the President's assent has not been received. The State Government has replied to all the queries sent by the Union Home Ministry.

I demand that assent be immediately given to the Bills.